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PART - V

Bills introduced in the Gujarat Legislative Assembly.

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT WATER SUPPLY AND SEWERAGE BOARD (AMENDMENT) BILL, 2011.

GUJARAT BILL NO. 28 OF 2011.

A BILL

further to amend the Gujarat Water Supply and Sewerage Board Act, 1978.

It is hereby enacted in the Sixty-second Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Water Supply and Sewerage Board (Amendment) Act, 2011. Short title.

Guj. 18 of 1979.

2. In the Gujarat Water Supply and Sewerage Board Act, 1978 (hereinafter referred to as "the principal Act"), in section 4, in sub-section (1), for clause (b), the following clause shall be substituted, namely :-

Amendment of
section 4 of Guj.
18 of 1979.

"(b) the Member-Secretary to be appointed by the State Government, who may be a qualified engineer or an officer having administrative experience as the State Government may deem fit;".

Amendment of 3.
section 20 of
Guj. 18 of 1979.

In the principal Act, in section 20, in sub-section (9),-

- (i) existing clause (d) shall be numbered as sub-clause (i) of that clause; and
- (ii) after sub-clause (i) as so renumbered, the following sub-clause shall be inserted, namely:-
- “(ii) if any employee is aggrieved by the decision of the Board pursuant to sub-clause (i), he may prefer an appeal to the State Government within sixty days from the date of such decision.”

STATEMENT OF OBJECTS AND REASONS

Section 4 of the Gujarat Water Supply and Sewerage Board Act, 1978, provides for the constitution of the Gujarat Water Supply and Sewerage Board. Clause (b) of sub-section (1) of section 4 of the said Act provides for the appointment of the Member-Secretary of the Board. The post of Member-Secretary holds much importance in the Board. The said provision gives limited power to the State Government in so far as the appointment of Member-Secretary is concerned. Hence, it is felt necessary to amend the provisions to attract the competent and suitable person for the said post.

The provisions contained in clause (d) of sub-section (9) of section 20 of the said Act empowers the Board to take disciplinary actions in respect of such Government employees who have been transferred to the Board. However, the present provisions do not envisage the mode of appeal against the decision taken in the disciplinary proceedings against such employee. It is, therefore, considered necessary to insert a provision in the said Act providing therein the mode of appeal to the State Government by the aggrieved employee.

This Bill seeks to amend the said Act to achieve the aforesaid objects.

Gandhinagar.
Dated the 19th March, 2011.

NITIN PATEL.

By order and in the name of the Governor of Gujarat,

Gandhinagar,
Dated the 21st March, 2011.

C. J. GOTHI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.